

# Annexure R 6



GOVERNMENT OF KARNATAKA

Office of the Deputy Commissioner, Kolar District, Kolar-563101

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Date : 14-11-2018

FORM-C

(See Rule 3(2))

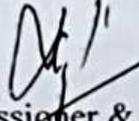
Licensee for Stone Crusher

License No: 83/2018-19/1869

The License for the establishment of a Stone Crusher in favour of M/s S.V.S. and Associates in Sy No: 68 of Yalagondahalli village, [falling within the Safer Zone declared vide notification No.DMG/SG/JC/NOTIFICATION/2018-19/ Dated 23-10-2018 and published in the Karnataka Gazette of Thursday 01<sup>ST</sup> November 2018] to an extent of 1-27 Acres as shown in appended sketch, in Mulabagal Taluk, Kolar District is accorded for a period of five years from the date of issue. The license should strictly adhere to the relevant Act and Rules.

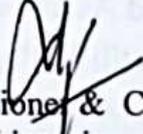
The license is valid up to: 13-11-2023

To.  
Ms. S.V.S. and Associates  
Yalagondanahalli Village,  
Avani Hobali,  
Mulabagl Taluk,  
Kolar District.

  
Deputy commissioner & Chairman  
District Stone Crusher Licensing and  
Regulation Authority, Kolar District  
CHAIRMAN  
Karnataka Stone Crusher Licensing &  
Regulation Authority &  
The Deputy Commissioner, Kolar District  
KOLAR

**CONDITIONS:**

1. Licensee should follow the conditions laid down in Karnataka Regulation of Stone Crushers Act 2011 & Rules 2012, amendment rules-2013. The Licensee should establish the crusher in his name and should not transfer this License to anybody.
2. As per KSPCB Bangalore CFO letter No /PCB/180/MIN/2017-18/OB/1028 Dated 27.01.2018 Licensee should adhere to the conditions laid by the Karnataka State Pollution Control Board, Bangalore.
3. A buffer Zone of no development shall be maintained around safer zone.
4. Action shall be initiated to construct an appropriate boundary wall around it and there shall be planting of tall growing foliage bearing perennial trees all along the boundaries. At least five such rows of tall growing leafy trees shall form a curtain to the surrounding area so that there is no escape of dust particles to its surrounding limits.
5. Link roads and internal roads within the Safer Zone shall be properly metalled within one year and maintained so that fugitive emission is reduced. The ambient air quality in the Safer Zone shall conform to the National Ambient Air Quality Standards as specified in Environment (Protection) Seventh Amendment Rules 2009 as shown ANNEXURE-6 as enclosed.
6. The entire area shall have a planned rain water harvesting system over a period of 3 years so that the location is self reliant as far as water requirement is concerned.
7. This License is subject to any judgments of Hon'ble Supreme Court/Hon'ble High Court or any other courts that may be pronounced from time to time in said matter of Safer Zone.
8. Licensee should procure the ordinary building stone (Raw Material) from the authorized lease holder of Department of Mines & Geology.
9. The Licensee should produce MDP as per KMMCR 1994, as and when inspection of the area by the authorized officers and transport minerals with valid CMDP'S.
10. The Licensee should submit monthly return regarding procurement of building stone on or before 10th of succeeding month.
11. The Licensee Should Comply all the conditions of section 6A of crusher act-2011.
12. This Licensee will be subjected to be cancelled without any prior intimation if fail to establish the crushing Unit with in the Stipulated time/ violating any of the above norms.
13. The licensee should strictly adhere to the relevant Acts and Rules pertaining to Revenue Department (Karnataka Land Revenue Act 1968), Labor Department, Factories and Boilers department (Factories Act 1948) and Karnataka State Pollution Control Board.

  
Deputy Commissioner & Chairman  
District Stone Crusher Licensing and Regulation  
Authority, Kolar District

To.  
Ms. S.V.S. and Associates  
Yalagondanahalli Village,  
Avani Hobali,  
Mulabagl Taluk,  
Kolar District.